

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

C.P. (IB)/92(CH)2024

IN THE MATTER OF
State Bank of India

...

Creditor

Versus

Adish Oswal

...

Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 03.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Creditor : Mr. Baldev Badhran, Advocate

ORDER

Heard the submissions made by the counsel for the applicant. The applicant has proposed the name of Mr. Gaurav Gupta as RP in the matter. The existing Authorization for Assignment of the proposed RP was lapsed on 01.12.2023. Therefore, the applicant may furnish the valid Authorization for Assignment within one week. In the meantime, let the credentials of the proposed RP be verified by the Registry of this Adjudicating Authority. Post the matter after a week days.

Let the matter be posted to 02.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

June 03, 2024
Priyanka